

PETITION *re.* PUBLICATION OF  
RAILWAY TIME TABLES

श्री अर्जुन सिंह भवौरिया ( इटावा ) :  
अध्यक्ष महोदय, मैं रेलवे बोर्ड द्वारा रेलवे  
समय-सारणी के प्रकाशन के सम्बन्ध में एक  
याचिकाकार द्वारा हस्ताक्षर रित एक  
याचिका पेश करता हूँ।

12.08 hrs.

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE

CLOSURE OF HINDUSTHAN STANDARD,  
DELHI

**Shri S. M. Banerjee** (Kanpur):  
Under rule 197, I beg to call the atten-  
tion of the Minister of Labour and  
Employment to the following matter  
of urgent public importance and I  
request that he may make a statement  
thereon:—

“The reported closure of *The  
Hindusthan Standard* (Delhi) re-  
sulting in the unemployment of  
about 350 workers.”.

**The Deputy Minister of Labour**  
(**Shri Abid Ali**): The building and  
the press where *The Hindusthan Stan-  
dard* is printed is changing hands re-  
sulting in the closure of the said news-  
paper with effect from 20th February,  
1961. Moreover, the circulation of the  
newspaper has decreased by about 50  
per cent, and the management are un-  
able to run it as a profitable concern.

An agreement has since been reach-  
ed between the management and  
workers' union with regard to the  
closure and payment of compensation  
etc. to the workers amounting to about  
Rs. 4.50 lakhs. The union has also  
agreed not to raise any further dispute  
about the closure and all their pending  
claims were to be considered as settled  
by the *ex-gratia* payment which the

management has agreed to make.

The said settlement has been signed  
in the presence of the President of the  
Delhi Working Journalists' Union. Ac-  
cordingly, nothing further remains to  
be done in the matter.

**Shri S. M. Banerjee**: This closure  
of the *Hindusthan Standard* in due to  
the inability to repay a loan of Rs. 19  
lakhs which the Anand Bazar Patrika  
had taken from the LIC. The building  
is being sold by the Anand Bazar  
Patrika.....

**Mr. Speaker**: They have all agreed.  
What is the difficulty?

**Shri S. M. Banerjee**: Is it not the  
responsibility of Government to in-  
quire into the mishandling of this  
affair?

**Mr. Speaker**: Then Government  
themselves must run the paper.

12.11 hrs.

U.P. SUGARCANE CESS (VALIDA-  
TION) BILL\*

**The Minister of Revenue and Civil  
Expenditure (Dr. B. Gopala Reddi)**:  
On behalf of Shri Morarji Desai, I  
beg to move for leave to introduce a  
Bill to validate the imposition and  
collection of cesses on sugarcane  
under certain Acts of Uttar Pradesh.

**Mr. Speaker**: The question is:

“That leave be granted to intro-  
duce a Bill to validate the imposi-  
tion and collection of cesses on  
sugarcane under certain Acts of  
Uttar Pradesh”.

*The motion was adopted.*

**Dr. B. Gopala Reddi**: I introduce†  
the Bill.

\*Published in the Gazette of India, Extraordinary Part II—Section 2,  
dated 21-2-1961.

†Introduced with the recommendation of the President.